

**IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCH "C", MUMBAI**

**BEFORE HON'BLE JUSTICE P. P. BHATT, PRESIDENT  
AND  
HON'BLE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER**

**ITA NOS. 2770 & 2771/MUM/2015 : A.Ys : 2009-10 & 2010-11**

Ms. Priyanka Chopra  
705, 706 & 806, Raj Classic, B-Wing,  
Versova, Mumbai 400 061.  
**PAN : ACXPC1741R** (Appellant)

Vs. Dy. Commissioner of Income  
Tax, Central Circle – 3,  
Mumbai. (Respondent)

**Appellant by : Shri Waseem Khan  
(letter dated 03.07.2021)**  
**Respondent by : Ms. Shreekala Pardeshi**  
**Date of Hearing : 05/07/2021**  
**Date of Pronouncement : 05/07/2021**

**ORDER**

**PER JUSTICE P.P. BHATT :**

These appeals by the assessee are directed against the orders of Commissioner of Income Tax (Appeals) - 47, Mumbai [in short 'the CIT(A)'] dated 12.02.2015 and 02.02.2015 for the assessment years 2009-10 and 2010-11 respectively.

2. A communication dated 03.07.2021 has been received from the Counsel of the assessee stating that the assessee has opted for 'Vivad Se Vishwas Scheme, 2020' ( in short 'VSVS') and hence, want to withdraw the appeals.

3. Ms. Shreekala Pardeshi representing the Department stated that the Department has no objection if the assessee wants to withdraw the appeals to avail the benefit of VSVS.

4. A perusal of above letters shows that the assessee's declaration under VSVS for the impugned assessment years has been accepted and the Designated Authority has issued Form-3. In view of above, the appeals by assessee are dismissed as withdrawn with a liberty given to the assessee to get the appeals restored in the event that assessee's declaration made under VSVS 2020 is declared bad in law in future for any reason whatsoever.

5. In the result, the appeals of assessee are dismissed.

Order pronounced in the open court on 5<sup>th</sup> July, 2021.

Sd/-  
(SHAMIM YAHYA)  
ACCOUNTANT MEMBER

Sd/-  
(JUSTICE P.P. BHATT)  
PRESIDENT

Mumbai, Date : 5<sup>th</sup> July, 2021

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Copy to :

- 1) The Appellant
- 2) The Respondent
- 3) The CIT(A) concerned
- 4) The CIT concerned
- 5) The D.R, "C" Bench, Mumbai
- 6) Guard file

By Order

Dy./Asstt. Registrar  
I.T.A.T, Mumbai